

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Service Tax Misc. Application (ORS) No. 10089 of 2020

(On behalf of Applicant)

in

Service Tax Appeal No.317 of 2012

(Arising out of OIA-COMMR-A-/105/VDR-II/2012 dated 29/02/2012 passed by
Commissioner of Central Excise, Customs and Service Tax-VADODARA-II)

M/s. L & T Sargent & Lundy Limited

.....Appellant

Pankaj Building, Opp. Geb Sub Station,
N H No. 8, Chhani, Vadodara, Gujarat

VERSUS

C.C.E. & S.T.-Vadodara-ii

.....Respondent

1st Floor... Room No.101,
New Central Excise Building,
Vadodara, Gujarat- 390023

APPEARANCE:

None appeared for the Appellant

Shri. S.K. Shukla , Superintendent (AR) for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

HON'BLE MEMBER (TECHNICAL), MR. RAJU

Final Order No. A/ 10442 /2020

DATE OF HEARING: 10.2.2020

DATE OF DECISION: 10.2.2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they intended to avail the SABKA VISHWAS SCHEME, 2019.

2. Accordingly, the appeal is dismissed as withdrawn with a liberty to approach this Tribunal, in case the application under said Scheme, 2019 is not accepted.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**